

Crl. Misc. (B) Case
no. 39/2022
Crl. Misc. (B) Case No. 39/2022

1570422 Ld. Advocate for the accused/
petitioner is present.

CPD is received, as called for.

Heard both the sides.

Due to paucity of time today,
case is fixed on the next working
day, i.e., 1570422, for necessary
order.


Addl. District & Sessions Judge
Dibrugarh

17-02-2022

The case is fixed today for necessary order.

This bail application has been filed u/s 438 CrPC by the
accused/petitioner Md. Abdul Takbir @ Bruchlee from
granting him pre-arrest bail in connection with Dibrugarh P.S.
Case No. 967/2020, u/s 379/411 of IPC.

The allegation in the FIR dated 17-06-2020 of S.I.
Anupam Gowala of Gabharupathar Police Out Post relates to
chasing and capturing of an Indica vehicle by the Police party
which was found loaded with two cows and one ox, while the


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miscreants managed to flee away taking the advantage of darkness. It could be learnt from preliminary enquiry that Mintu Ali, Abdul Toqbir @ Brucelee, Atikul Ali and Sonu Ali had collected the cattle from various places of Dibrugarh town and loaded in the said Indica car. It is alleged that the above-named persons had been running cattle smuggling at Dibrugarh, Chaulkhowa area for their personal gain.

In the bail application, the accused/petitioner has pleaded total innocence and alleged false implication of his name in the FIR.

But the case diary, upon a perusal thereof, reveals prima facie materials against the accused/petitioner and other co-accused persons. Needless to say, the accused/petitioner happens to be one of the FIR-named accused persons. Though the FIR dates back to 17-06-2020, none of the culprits has been apprehended in the case as yet, and efforts are on. Considering the nature of the offence, the materials in the case diary and the need for custodial interrogation, granting of pre-arrest bail to the accused/petitioner is not felt justified. Hence, the bail application stands rejected.


Send back the case diary along with a copy of this Order.


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Furnish a true copy of this Order to the learned Advocate for the accused/petitioner.

This Crl. Misc. (B) Case is accordingly disposed of.


Addl. Sessions Judge,
Addl. District & Sessions Judge
Dibrugarh

04/03/22
17/2/22
04/03/22
39/2/22
17/2/22